

Sethi, Shri Arjun
 Shakatawat, Prof. Nirmala Kumari
 Shankaranand, Shri B.
 Shanmugam, Shri P.
 Shantaram, Shri
 Sharma, Shri Chiranji Lal
 Sharma, Shri Kali Charan
 Sharma, Shri Pratap Bhanu
 Shiv Shankar, Shri P.
 Shukla, Shri Vidya Charan
 Sidnal, Shri S. B.
 Singh, Shri D. G.
 Singh, Shrimati Madhuri
 Sinha, Shrimati Ramdulari
 Soren, Shri Hari Har
 Sparrow, Shri R. S.
 Stephen, Shri C. M.
 Sunder Singh, Shri
 Swami, Shri K. A.
 Swaminathan, Shri R. V.
 Tandon, Shri Prabhunarayan
 Tewary, Prof. K. K.
 Thakur, Shri Shiv Kumar Singh
 Thrunon, Shri P. K.
 Tudu, Shri Manmohan
 Vairale, Shri Madhusudan
 Varma, Shri Jai Ram
 Venkataraman, Shri R.
 Venkatasubhaiah, Shri P.
 Verma, Shrimati Usha
 Vijayaraghavan, Shri V. S.
 Vishwanath, Pratap Singh, Shri
 Vyas, Shri Girdhari Lal

Yadav, Shri R. N.
 Yadav, Shri Ram Singh
 Zail, Singh, Shri
 **Zainal Abedin, Shri
 Zainul Basher, Shri

MR. DEPUTY SPEAKER: The result* of the division is:

Ayes—42; Noes—138.

The motion is not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was negatived.

18 hrs.

CONSTITUTION (AMENDMENT)
 BILL

(Amendment of Eighth Schedule by
 Shri Chitta Basu)

MR. DEPUTY-SPEAKER: Before I call Mr. Chitta Basu to move for the consideration of his Bill, we should fix the time for it. Can we have it as 2 hours?

SOME HON. MEMBERS: Yes.

SHRI CHITTA BASU (Barasat):
 Sir, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Sir, the object of my Bill is very simple. It is under Article 347 of the Constitution. There are 15 languages which are treated as national languages, in the 8th Schedule. They are; Assamese, Bengali, Gujarati,

**Wrongly voted for NOES

*The following Members also recorded their votes:

AYES: Shri Jharkhande Rai, Shri M. M. Lawrence, Shri Ananda Pathak, Shri Satyasadhan Chakraborty, Prof. Rup Chand Pal, Shri Zainal Abedin and Shri K. A. Rajan;

NOES: Shri Chitture Subba Rao Chowdhary, Shri A. A. Rahim, Shri Kedar Pandey, Shri K. Rajamallu, Shri Brajmohan Mohanty, Shri Satish Prasad Singh, Shri R. Y. Ghospade, Shri Jagan Nath Kaushal, Shri Dharam Das Shastri, Shri Shankarrao Patil, Shri Rameshwar Nikhra, Shri Tapeswar Singh, Shri Ram Kumar Meena, Shri Banwari Lal, Shri A. M. Velu, Shri Birbal and Shri Chandulal Chandrakar.

Hindi, Kannada, Kashmiri, Malayalam, Marathi, Orya, Punjabi, Sanskrit, Sindhi, Tamil, Telugu and Urdu. The object of my Bill is to include Nepali in the Eighth Schedule.

Nepali belongs to the Indian languages. And Nepali script is definitely Indian, as there is no difference between the Nagari script used for modern Hindi and the script used for modern Nepali. The Bengali and Nepali languages have a very close affinity. There are two to three crores of Nepali-speaking people in India. And there should be an opportunity to develop their language and culture within the framework of the Constitution. The actual figure might be much higher, as Nepali is one of the dominant languages of the lower Himalayan and sub-Himalayan regions. As a matter of fact, Nepali is a kind of *lingua franca* used widely throughout the Himalayan area.

It is, therefore, in the fitness of things that this language be added to the Eighth Schedule of the Constitution.

Sir, this is the object of my Bill. Now the Article 351 of our Constitution enjoins upon the inclusion of the national languages in the Eighth Schedule. Nepali is one language which can enrich Hindi. Nepali can contribute to a very large extent to the evolution and enrichment of Hindi in our country.

As you know, there have been many reports on this subject. I only want to quote Mr. Suniti Chatterjee, a National Professor. He said, "Other Indian languages are to be added in (Eighth) Schedule, following the wishes of the speakers and their importance e.g. Sindhi and Nepali." Sindhi has been accepted as the language of the Eighth Schedule in 1967. Now I do not know what are the reasons for the non-inclusion of Nepali in the Eighth Schedule of the Constitution of our country under Article 251 of the Constitution.

MR. DEPUTY-SPEAKER: You can continue it in the next session. Let us start half-an-hour discussion on Shipyard at Haldia. Shri Jyotirmoy Bosu.

18.04 hrs.

HALF-AN-HOUR DISCUSSION SHIPYARD AT HALDIA

SHRI JYOTIRMOY BOSU (Diamond Harbour): This is a very serious matter. In that it is a clear and glaring instance as to how the Central Government has deliberately sabotaged the important project for Eastern India which was so very important and necessary for the unemployed youths, growth of our industry and economy. Mr. Sharma in reply to the question has stated that a techno-economic working group on the Haldia Shipyard was set up by the government to evaluate both the technical and economic consideration. The site proposed by the various State Governments into the Haldia was based on the report of the technical working group. The consultants were commissioned for preparation of the preliminary report etc. etc. I will prove here with documentary evidence that excepting the efforts to sabotage this Haldia Shipyard Project the Government of India has done nothing; and Mr. Sharma, whom I cannot hold responsible for this because he was not a Minister at that time, has got the onerous task on his shoulders to tell the House a story. Now what are the conditions? If you kindly read page 496 of the uncorrected debate you will find extremely poor soil condition which would result in difficult civil engineering work, heavy rainfall, etc.

Now I will show you from the Baveja Committee Report what is the position. What is stated here is totally baseless and fabricated. On page 37 of the Report, it is stated:

"Haldia was chosen as the most satisfactory location for sitting of